

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 18**

**C.P. (IB)/160(MB)2024**

CORAM:

**SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 18.06.2024**

NAME OF THE PARTIES: **UNITY SMALL FINANCE BANK**  
**LIMITED V/s BAGH BAHAR**  
**APPLIANCES PRIVATE LIMITED**

**Under Section 7 of the Insolvency and Bankruptcy Code, 2016**

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**ORDER**

1. Mr. Pulkit Sharma for the Petitioner is present and Mr. Nasheer Kohli for the Respondent is also present.
2. Ld. Counsel for the Corporate Debtor informs that voluminous compilation has been received by them on Friday; thus, seeks time peruse the same. Time is allowed.
3. Stand over to **25.06.2024**, for further consideration and hearing. Parties shall complete and exchange the pleadings well before the adjourned date so that the matter will be taken up on the next date of hearing.

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**